

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00028/2019

Jabalpur, this Tuesday, the 15th day of January, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Aslam Khan, Loco Pilot Goods, Bhilai Marshalling Yard, South East Central Railway, S/o Late H.S. Khan, DOB: 29.06.1978, Mobile No.9479261688, R/o H. No.171, Amah Road, Farid Nagar, District Bhilai, C.G. – 490001.
2. Deepak Kumar Kesharwani, Loco Pilot Goods, Bhilai Marshalling Yard, South East Central Railway, S/o Shri S.L. Kesharwani, DOB: 13.12.1980, Mobile No.9752485837, R/o PT.8, ST 4A, Ashish Nagar, Risali, District – Durg, C.G.- 490001.
3. Mukesh Kumar Patel, Loco Pilot Goods, Bhilai Marshalling Yard, South East Central Railway, S/o Shri S.P. Patel, DOB: 02.06.1980, R/o BK-214 1A, New Ruabandha Sector, Bhilai Nagar, District Durg, C.G. – 490001

-Applicants

(By Advocate – Shri S.K. Nandy)

V e r s u s

1. Union of India through its General Manager, South East Central Railway, Bilaspur, C.G. – 495001.
2. Chief Personnel Officer, South East Central Railway, Bilaspur, C.G.
3. Divisional Railway Manager, South East Central Railway, Raipur Division, Raipur, C.G. – 492001.
4. Senior Divisional Electrical Engineer (Operating), Office of Divisional Personnel Officer (Co-ordination), South East Central Railway, Raipur (C.G.).

5. Mohan Kumar Mandavi, Loco Pilot Goods, P.F. No.08AB0155, Working under respondent no.4.

6. Sunil Kumar Chichkedi, Loco Pilot Goods, P.F. No.07KB0715, Working under respondent no.4.

-Respondents

(By Advocate – Shri A.S. Raizada appearing on advance notice)

O R D E R (O R A L)

By Navin Tandon, AM.

The applicants, through this O.A, are challenging the Provisional Seniority list of Loco Pilot (Goods) in Level-6 in Electrical (OP) & Mechanical (Loco) department dated 12.12.2018 (Annexure A-1).

2. Learned counsel for the respondents, appearing on advance copy of the O.A, submits that the O.A is premature at this stage, as no cause of action arose to the applicants for filing the instant O.A.

3. We have considered and find that the O.A is premature at this stage. Accordingly, the same is dismissed as premature.

**(Ramesh Singh Thakur)
Judicial Member**

am/-

**(Navin Tandon)
Administrative Member**